

357 *Motion re : Adjourn-* AGRAHAYANA 4, 1907 (SAKA) *Inland Waterways* 358
ment of Debate on Sick Authority of
Industrial Companies India Bill
(Special Provisions) Bill

Therefore, I would like to draw the attention of the Government to the urgent demands of the railwaymen to take steps to settle the same immediately.

12.25 hrs.

MOTION RE : ADJOURNMENT OF
DEBATE ON SICK INDUSTRIAL
COMPANIES (SPECIAL PROVI-
SIONS) BILL

[English]

MR. DEPUTY-SPEAKER : The Minister of Finance.

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : The House was considering the Sick Industrial Companies (Special Provisions) Bill, 1985. The Government wants to bring amendments regarding two matters : One, opening up of the possibility of handing over the company to labour cooperative; and two, to provide in the Act itself that, if the BIFR comes to the conclusion that the management has acted in a way detrimental to the company or has diverted the funds, then it could advise the financial institutions not to extend help to such a unit. On the lines, Government wants to bring forward amendments to the Bill.

Therefore, I beg to move :

"That the debate on the Sick Industrial Companies (Special Provisions) Bill, 1985, be adjourned to the 2nd December, 1985."

SHRI BASUDEB ACHARIA (Bankura) : You can refer it to a Joint Committee...

SHRI VISHWANATH PRATAP SINGH) : This will be much faster.

SHRI BASUDEB ACHARIA : Because the Indian Labour Conference is being held and they will discuss this subject also. We can await the outcome of the Conference.

DR. DATTA SAMANT (Bombay South Central) : You had promised to give me sufficient time to speak on the Bill today. I have come all the way from Bombay. The Rajadhani Express was delayed at Ratlam because of threat by extremists...

MR. DEPUTY-SPEAKER : You can speak on 2nd December.

The question is :

"That the debate on the Sick Industrial Companies (Special Provisions) Bill, 1985, be adjourned to the 2nd December, 1985."

The motion was adopted.

12.28 hrs.

INLAND WATERWAYS AUTHORITY
OF INDIA BILL

[English]

MR. DEPUTY-SPEAKER : The House will now take up Item No. 10. Inland Waterways Authority of India Bill.

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANSPORT (SHRI RAJESH PILOT) : Sir, I beg to move*

"That the Bill to provide for the constitution of an authority for the regulation and development of Inland Waterways for purposes of shipping and navigation and for matters connected therewith or incidental thereto, be taken into consideration."

*Moved with the recommendation of the President.